

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-573(PB)/2017

IN THE MATTER OF:

Saurabh Khanna

.... Applicant/Petitioner

Vs.

CHD Developers Ltd. & Ors.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Shaurya Sharma & Ankit Khurana (Adv.)

For the Respondent : Mr. Jeevesh Nagrath (Adv.)

ORDER

Learned Counsel for the respondent states that parties are negotiating an amicable settlement which are being actually pursued.

Reply be filed within 10 days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter. If any settlement is reached, the same may be placed on record.

List for argument 11th January, 2018

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

18.12.2017
KB